

form of advertisements etc.; as I have said, I have no information about it.

SHRI E. K. NAYANAR : He has referred to the discussion about the CIA when on the floor of the House some allegations had been made that some Malayalam papers were receiving CIA money for doing anti-communist propaganda. May I know whether Government have gone through those allegations or made any inquiry ?

SHRI Y. B. CHAVAN : Unless I have some specific allegations, how can I answer this question ?

श्री हुकम चन्द कछवाय : अमी मन्त्री जी ने दो तीन प्रश्नों के सम्बन्ध में बतलाया कि उन को जानकारी नहीं है, हालांकि यह प्रश्न काफी पहले उठाया गया था। क्या सरकार का ध्यान इस ओर गया है कि बहुत सा साहित्य साप्ताहिक और मासिक पत्रिकाओं की शक्ति में विदेशों से छप कर आता है और चीनी दूतावास के द्वारा बेचा जाता है और उस से जो पैसे आता है वह कम्युनिस्ट पार्टियों को आगे बढ़ाने में लगाया जाता है। मैं जानना चाहता हूँ कि क्या सरकार इस सम्बन्ध में जांच करेगी ? क्या सरकार का ध्यान इस ओर भी गया है कि "ब्लिट्ज़" नाम का जो साप्ताहिक निकलता है, उसके सम्पादक श्री करंजिया का पैसा बहुत बड़ी मात्रा में विदेशी बैंकों में जमा है ? क्या वह इसके बारे में छान बीन करेंगे ?

SHRI Y. B. CHAVAN : I have not heard any such allegation. I have no such information.

श्री हुकम चन्द कछवाय : मैंने कहा था कि जो पत्रिका आती है बाहर से उन के बारे में जानकारी दें।

अध्यक्ष महोदय : उन को सूचना नहीं मिली।

श्री हुकमचन्द कछवाय : अध्यक्ष महोदय, आप इस प्रकार से कहते हैं कि मैं सदन की

कार्रवाई रोकता हूँ। मेरा साफ कहना है कि जो पत्रिकाएँ बाहर से छप कर आती हैं उन्हें चाइनीज दूतावास के द्वारा पार्टीज को दिया जाता है और उस का जितना पैसा आता है वह पार्टी के काम में लगाया जाता है। उस बारे में क्या सरकार खोज करेगी ?

SHRI S. K. TAPURIAH : It is a very right question.

SHRI Y. B. CHAVAN : It is a right question, but it is not related to the present question. That is the only point.

MR. SPEAKER : Next question. Q. No. 1321. **Shri Narayanan.** The hon. Member is absent. **Shri Subravelu.** He is also absent....

SHRI BAL RAJ MADHOK : May I submit one thing ? Can we have questions here on the basis of statements made by leaders of political parties in this House ? Here is a question regarding the statement made by the president of the Congress Committee in Tamil Nad or somewhere else ?

MR. SPEAKER : Whatever it is, let us see what the reply would be. **Shri Dhandapani.** He is absent. Then, **Shri Mayavan.** He is also absent. So, this question is gone. Next question.

Tax on Amateur Cultural Performances

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*1322. **SHRI KAMALANATHAN :**
SHRI DEIVEEKAN :
SHRI C. CHITTYBABU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware of the decision by the Delhi Administration that all amateur cultural performances will not hence forth be eligible for exemption of tax ;

(b) if so, Government's reaction there-to ; and

(c) the action Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No such decision has been taken by the Delhi Administration.

(b) and (c). Do not arise.

SHRI KAMALANATHAN : No. There was a proposal by the Delhi Administration to enforce such a tax on the cultural troupes. It is not encouraging and it will put these troupes in serious difficulty. In Madras and other States we are encouraging them by giving them full exemption from entertainment tax. So, if the Delhi Administration is having such an idea, if there is any such move, may I know whether the Central Government will advise them not to have such a move ?

SHRI VIDYA CHARAN SHUKLA : I have already clarified that the question does not arise. The local administration of Delhi has clarified that it has done nothing to do any such thing. Recently they had sought our permission to extend the UP Entertainment and Betting Tax Amendment Act of 1965 to the Union Territory of Delhi under which a certain amount of entertainment tax can be imposed, but there is provision for exemption as exists today, and they have been exempting such shows by reputed cultural organisations here, and they have not been charging any entertainment tax from them. So, the apprehensions that these cultural troupes or entertainment troupes here would be subjected to entertainment tax does not seem to be correct.

श्री प्रकाशवीर शास्त्री : जिस तरह से धर्म और मजहब में बड़ा अन्तर है उसी प्रकार मनोरंजन और संस्कृति में बड़ा अन्तर है। लेकिन संस्कृति शब्द का उपयोग इस प्रकार के मनोरंजन के मामले में कर के संस्कृति का देश में अपमान किया जा रहा है। मेरा कहना यह है कि गृह मंत्रालय इस के लिए मनोरंजन कार्यक्रम या कलात्मक कार्यक्रम कुछ इस प्रकार के शब्द का प्रचलन करेगा और सांस्कृतिक कार्यक्रम कह कर संस्कृति की जो मूल और पवित्र भावना है उस को अपमान से बचायेगा ?

श्री विद्याचरण शुक्ल : माननीय सदस्य की भावना ठीक हो सकती है। लेकिन इस सब मामले की देखभाल शिक्षा मंत्रालय करता है। जहाँ तक एंटरटेनमेंट टैक्स का सवाल है, स्थानीय प्रशासन ने उसके बारे में अपनी स्थिति काफी साफ कर दी है।

Memorandum to Prime Minister by
Andaman and Nicobar Government
Employees

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*1323. SHRIMATI SUSEELA
GOPALAN :
SHRI K. RAMANI :
SHRI K. M. ABRAHAM :
SHRI GANESH GHOSH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Prime Minister has received a memorandum from the Andaman and Nicobar Government Employees' and Workers' Federation ;

(b) if so, the details thereof ; and

(c) the decision taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA : (a) Yes, Sir.

(b) and (c). A statement of the demands of the Federation as contained in the memorandum and the decisions taken by the Government of India thereon is placed on the Table. [Placed in Library See No. LT-934/68].

SHRIMATI SUSEELA GOPALAN : Recently the Prime Minister paid a visit to that island the local administration fixed up an appointment between these employees and the Prime Minister. But later it was cancelled without giving any reason. The employees union's complaint is that this cancellation was done at the instance of Akooji Company who are having monopoly trade in that area. Have the Government gone into that charge and if so, what is their finding ?

SHRI VIDYA CHARAN SHUKLA : It is a fact that an appointment was fixed